

**Court No. - 72**

**Case :-** CRIMINAL MISC. BAIL APPLICATION No. - 30529 of 2020

**Applicant :-** Hasim

**Opposite Party :-** State of U.P. and Another

**Counsel for Applicant :-** Pradeep Kumar Sharma

**Counsel for Opposite Party :-** G.A.

**Hon'ble Neeraj Tiwari,J.**

Heard learned counsel for the applicant and learned AGA for the State.

The present bail application has been filed for enlarging the applicant on bail in Case Crime No. 0175 of 2020, under Section 354 Kha I.P.C. and 9/10 POCSO Act, Police Station Bhuta, District Bareilly.

It is contended by learned counsel for the applicant that the applicant is innocent and has falsely implicated in the present case. He further stated that the applicant is a young man and purpose of lodging of FIR against him is to spoil his career. He has no criminal history and is languishing in jail since 25.6.2020.

Per contra, learned A.G.A. has vehemently opposed the bail application and submitted that in the pleading as well as record nothing has been shown to establish any motive for spoiling career. He further submitted that applicant is working as Hafiz (Priest) of Mosque and molested a girl of 9 years old, which is a heinous crime of society. Therefore, no case is made out for granting bail to the applicant.

Considering the facts and circumstances of the case, the gravity of the offence, the nature of accusations and severity of punishment in case of conviction, there does not appear any good ground to release the applicant on bail.

However, the trial court is directed to make all possible efforts to conclude the trial expeditiously, if possible, within a period of six months from the date of production of certified copy of this order.

With the aforesaid observations, the bail application is **rejected**.

**Order Date :-** 1.10.2020

Arvind